

19/1/2004 - 13
CP-114/2003

Applicant by Shri S.V. Mane.

Respondents by Shri V.S. Masukar

Learned Counsel for Applicant
states that ~~the~~ his clients
Services has not been regularized and ~~it~~ has
been mentioned. "date of
birth not mentioned"
However, this has not been
communicated to the
Applicant. On the other hand
application sent by the
applicant alongwith an
affidavit about his date of
birth has been received by
him without any comment.

The learned Counsel for
Respondents mentioned that
if a copy of the order is given
to him, he will ensure a reply
from Railways immediately.
dist the case for orders on
23/2/2004. Copy of the order
will be given to parties.

Adv. (Muazzafan Hussain)
M(J)

(A.K. Agarwal)
V.C.